LOK SABHA

A

BILL

to provide for special financial assistance to the State of Madhya Pradesh for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes, persons belonging to the Other Backward Classes and agricultural labourers and for the development of infrastructure and for the exploitation and proper utilization of its resources.

(Shri Sudheer Gupta, M.P.)

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of money out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Madhya Pradesh to meet the costs of such schemes of development, as may be undertaken by the State with the approval of Government of India.

The Bill, therefore, if enacted, will involve expenditure out of the Consolidated Fund of India for providing special financial assistance to the State of Madhya Pradesh. As the sums of moneys which will be given to the State of Madhya Pradesh as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.

STATEMENT OF OBJECTS AND REASONS

The State of Madhya Pradesh is socially and economically backward. Problem of poverty, unemployment and literacy are required to be addressed immediately. Besides, measures for proper utilization of resources, welfare of weaker sections and new development schemes are also required to be undertaken in a time-bound manner to solve the problem of backwardness in the State.

It is, therefore, necessary that the Central Government should provide special financial assistance to the State of Madhya Pradesh for its all round development including the welfare of weaker sections and for the development and exploitation of its vast natural resources. Such a step of providing financial assistance to the State of Madhya Pradesh would go a long way in building a strong and vibrant nation.

New Delhi; SUDHEER GUPTA July 29, 2019.

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF MADHYA PRADESH BILL, 2019 BY SHRI SUDHEER GUPTA, M.P.

[Copy of letter No. 42(22)/PF-S/2019-20 dated 7 October, 2019 from Shrimati Nirmala Sitharaman, Minister of Finance and Corporate Affairs, to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Special Financial Assistance to the State of Madhya Pradesh Bill, 2019 By Shri Sudheer Gupta, M.P., has recommended the consideration of the Bill by Lok Sabha under article 117(3) of the Constitution.

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Special financial assistance to the State of Madhya Pradesh.

- 2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Madhya Pradesh to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India for the purpose of:—
 - (i) promoting the welfare of the persons belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes;
 - (ii) implementing welfare schemes aimed at improving the conditions of agricultural labourers;
 - (iii) allocation of adequate funds for specific development projects;
 - (iv) development of necessary infrastructure; and
 - (v) development, exploitation and proper utilization of the resources in the State.

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Act not in derogation of other laws.

3. The provisions of this Act shall be in addition to and not in derogation of any other law to be made by Parliament or for the time being in force.

Bill No. 206 of 2019

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF MADHYA PRADESH BILL, 2019

By

SHRI SUDHEER GUPTA, M.P.

Α

BILL

to provide for special financial assistance to the State of Madhya Pradesh for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes, persons belonging to the Other Backward Classes and agricultural labourers and for the development of infrastructure and for the exploitation and proper utilization of its resources.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Financial Assistance to the State of Short title and Madhya Pradesh Act, 2019.

commencement.

(2) It shall come into force on such date as the Central Government may, by notification 5 in the Official Gazette, appoint.